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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

### THE GUJARAT FORENSIC SCIENCES UNIVERSITY (AMENDMENT) BILL, 2014.

#### GUJARAT BILL NO. 29 OF 2014.

#### *A BILL*

*further to amend the Gujarat Forensic Sciences University Act, 2008.*

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Forensic Sciences University (Amendment) Act, 2014. Short title.

Guj. 17 of 2008.

2. In the Gujarat Forensic Sciences University Act, 2008, in section 8, -

Amendment of  
section 8 of Guj.  
17 of 2008.

- (1) in sub-section (2), in clause (iii), for the words "sixty-five years", the words "seventy years" shall be substituted;
- (2) for sub-section (3), the following sub-section shall be substituted, namely :-

"(3) The Director General shall hold office for a term of three years and shall be eligible for re-nomination for more than one term.".

**STATEMENT OF OBJECTS AND REASONS**

Section 8 of the Gujarat Forensic Sciences University Act, 2008 (Guj. 17 of 2008) provides for the appointment and other terms and conditions for appointment of the Director General of the University. Under the existing provisions of the Act, a person who has not attained the age of sixty-five years can be appointed as the Director General of the University and the person who has been appointed as the Director General is eligible for re-nomination only for one more term.

It is felt that the age should not pose any problem for appointment of a deserving and suitable person as the Director General of the University. It is, therefore, considered necessary to increase the age limit of "sixty-five years" to "seventy years" for the appointment of the Director General. It is also considered necessary to remove the embargo of re-nomination of the Director General for only one term.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Dated the 28<sup>th</sup> October, 2014.

**RAJANIKANT PATEL.**

By order and in the name of the Governor of Gujarat,

Gandhinagar,  
Dated the 28<sup>th</sup> October, 2014.

**C. J. GOTHI,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.